

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Service Tax Appeal No.11451 of 2017**

(Arising out of OIA-CCESA-VAD-APP-II-VK-32-2017-18 dated 15/05/2017 passed by  
Commissioner of Central Excise and Service Tax-SURAT-I)

**Kitu Fashion**

**.....Appellant**

Shop No S-2 Second Part  
Kakadia Complex Ghod Dod Road, Surat, Gujarat

*VERSUS*

**C.C.E. & S.T.-Surat-i**

**.....Respondent**

New Building...Opp. Gandhi Baug,  
Chowk Bazar, Surat, Gujarat-395001

**APPEARANCE:**

Shri K.I. Vyas, Advocate for the Appellant  
Shri R B Bhashkar, Superintendent (AR) for the Respondent

**CORAM:        HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
                    HON'BLE MEMBER (TECHNICAL), MR. RAJU  
                    Final Order No. A/ 11391 /2020**

DATE OF HEARING: 14.12.2020  
DATE OF DECISION:14.12.2020

**RAMESH NAIR**

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri K.I. Vyas, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri R B Bhashkar, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**